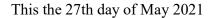
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/5256/2020





1.

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Muzafar Ahmad Wani, Aged about 31 years, S/o Ghulam Nabi Wani, R/o Hamdani Mohalla, Kadlabal, Pampore, Pulwama, KashmirApplicant (Advocate: - Mr. Tahir Majid Shamsi-Not Present) <u>Versus</u> State of Jammu and Kashmir through Secretary to the Government, Department

of Roads and Buildings (R&B), Civil Secretariat, Srinagar/Jammu and 3 ors.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed date i.e., 22.03.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

(ANAND MATHUR) MEMBER (A)

(RAKESH SAGAR JAIN) MEMBER (J)

.....Respondents

Manish/Shashi/Arun